

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

108. C.P. (IB)/36(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON **12.04.2023**

NAME OF THE PARTIES: Onassis Auto Limited

vs.

Robert Bosch Automotive Steering Private Limited

**Appearance**

For Petitioner : Adv. Shankari Mishra a/w. Adv. Maulik Chokski

For Respondent: Adv. Aditi Deshpande a/w Adv. Virgil Braganza i/b

JSA

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

The Additional Affidavit filed by the Petitioner on 15.03.2024 is still lying under scrutiny. The Petitioner is directed to remove the defect and ensure the same is reflected on the DMS. Similarly, the reply filed by the CD is still lying under scrutiny. The CD is also directed to remove the defect and ensure the same is reflected on the DMS.

Ld. counsel for the petitioner submits that the new facts have been raised in the reply which need to be refuted by way of filing a rejoinder. Let the same be done within two weeks after serving copy to the other side. List on **05.06.2024.**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev--

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)